



2026:AHC:67700-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 4054 of 2026

Smt. Urmila Devi and another

.....Petitioner(s)

Versus

State of U.P. and others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Dhar Dwivedi
Counsel for Respondent(s)	:	G.A.

Court No. - 47

HON'BLE J.J. MUNIR, J.

HON'BLE TARUN SAXENA, J.

1. In compliance with our order dated 30.03.2026, the victim, Garima, has been produced before the Court who has been identified by Sub-Inspector Pooja Tomar (PNO 231095266), Police Station Bhutar, District Bareilly, who has who has brought the victim forth, in compliance of our order.

2. In order to determine the controversy, that is at the bottom of this petition, we proceed to record the statement of victim :

Q. आपका नाम?

A. गरिमा।

Q. आपके पिताजी का नाम?

A. संजीव सिंह।

Q. आपकी उम्र कितनी है?

A. उन्नीस साल (19 साल)।

Q. आप इस समय कहाँ से आयी हैं?

A. बरेली से।

Q. बरेली में किसके घर पर थीं आप?

A. अपने ससुराल में।

Q. अपने ससुराल में थी आप?

A. हाँ।

Q. आपको ससुराल से कोई ले गया था?

A. हाँ।

Q. कौन ले गया था?

A. मौसी और पापा।

Q. कब ले गये थे?

A. एक सितंबर को (01.09.2025)।

Q. वापस कब आयी?

A. इक्कीस फरवरी को (21.02.2026)।

Q. कैसे वापस आयी?

A. मुकदमा लिखवाया था मेरे ससुराल वालों ने।

Q. तो कौन वापस लाया?

A. दीदी।

Q. दीदी से क्या मतलब है?

A. पूजा मैडम (referring to Sub-Inspector Pooja Tomar aforesaid)

Q. आपके पति का नाम क्या है?

A. आदित्य।

Q. क्या आपने आदित्य से शादी अपनी मर्जी से की थी?

A. हाँ।

Q. बन्टू शर्मा कौन हैं?

A. ससुर जी।

Q. पापा और मौसी पर ये मुकदमा चलाना चाहती हैं आप?

A. हाँ।

3. Looking to stand of the prosecutrix before the Court, the assertions in the First Information Report ('FIR' for short), that she was abducted by the petitioners in the night of 01.09.2025, somewhere outside her house, when she went to answer the call of nature, we do not see any good ground to interfere with the impugned FIR.

4. It is nevertheless argued by learned counsel for the petitioners vehemently that the case is absolutely false, and that the son of respondent no. 3, Aditya, forcibly kidnapped his daughter and married her in Arya Samaj Mandir without her consent. These are the disputed defence put forward by the petitioners, which are required to be tested at the trial.

5. In the circumstances, there is no good ground to interfere with the impugned FIR.

6. The writ petition **fails** and stands **dismissed**.

7. The prosecutrix, who has been produced in Court, shall be taken back to her in-laws in safety and security by Sub-Inspector Pooja Tomar, Police Station Bhutar, District Bareilly.

8. This order has been passed in the presence of learned Counsel for parties.

(Tarun Saxena,J.) (J.J. Munir,J.)

March 31, 2026

I. Batabyal/C MANI